

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

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**LOK SABHA
STARRED QUESTION No. 295
TO BE ANSWERED ON FRIDAY, THE 04th AUGUST, 2017
SHRAVANA 13, 1939 (SAKA)**

CONSTITUTION OF SECTORAL GROUPS ON GST

295. SHRIMATI VEENA DEVI

Will the Minister of FINANCE be pleased to state -

- (a) whether the Goods and Services Tax (GST) Council has constituted 18 sectoral groups to sort out the tax related apprehensions of industrial sector and if so, the details thereof;
- (b) whether the said sectoral groups have initiated/are carrying out their work/responsibilities;
- (c) if so, the details and the names of the sectors where the said groups are engaged; and
- (d) the means/mechanism adopted by the sectoral groups to allay the apprehensions of the industry?

FINANCE MINISTER

(SHRI ARUN JAITLEY)

(a) to (d) A Statement is laid on the table of the House.

STATEMENT AS REFERRED TO IN REPLY TO PARA A TO D OF LOK SABHA STARRED QUESTION NO 295 FOR ANSWER ON 04TH AUGUST 2017/ SHRAVANA 13, 1939 (SAKA) REGARDING CONSTITUTION OF SECTORAL GROUPS ON GST

- (a) Yes Sir. The Goods and Services Tax (GST) Council in its 14th meeting held on 18-19 May, 2017 approved the constitution of eighteen sectoral groups to ensure smooth roll-out of GST.
- (b) The Council has received reports from sixteen out of the eighteen sectoral groups. The GST Law Committee comprising of officers of the Central and State Governments have drafted guidance notes based on these reports for some of the sectors.
- (c) The eighteen sectoral groups are as follows –
- i. Banking, Financial and Insurance Sector
 - ii. Telecommunication
 - iii. Exports including EOUs and SEZs
 - iv. IT/ITES
 - v. Transport and Logistics
 - vi. Textiles and Footwear
 - vii. MSMEs, including job work
 - viii. Oil and Gas (upstream and downstream)
 - ix. Gems and Jewellery
 - x. Services received and provided by the Government
 - xi. Food Processing Sector
 - xii. E-commerce
 - xiii. Big infrastructure (Airports & Sea ports including Maintenance, Repair and Overhaul, Power Sector, Housing, Construction and Highways)
 - xiv. Travel and tourism
 - xv. Handicrafts (Exports)
 - xvi. Media and Entertainment
 - xvii. Drugs and pharmaceuticals
 - xviii. Mining
- (d) Each sectoral group has obtained feedback from the trade and industry and also held meetings with the various stakeholders and various JS level nodal officers from various ministries. The contact details of the co-conveners of the sectoral groups were also placed in the public domain for members of the trade to send their representations. Based on the inputs received, the sectoral groups have prepared their reports on the basis of which, the Law Committee has finalized Frequently Asked Questions on eight sectors, namely Handicrafts, Mining, Drugs & Pharmaceuticals, e-Commerce, Food Processing, MSME, Exports and Textiles, which clarify several issues/apprehensions of the sectors of industry. These FAQs have been released in public domain.